

Present:

: Sri S.K. Kabra
Addl. Sessions Judge (FTC)
Dibrugarh.

Criminal Misc. (B) Case No.12 of 2022

Order

21.02.2022

Learned Addl. P.P. Smti. M. Bordoloi is present.

Smti. Sobiha Begum, learned counsel for the accused is present.

This is a petition u/s 438 of CrPC for granting pre-arrest bail to accused Md. Masir Ahmed, who is apprehending arrest, in connection with Dibrugarh P.S. Case No. 03 of 2022 registered u/s 380 of IPC.

Called for case diary is received.

I have also heard the learned counsel for the parties.

During hearing, learned counsel for the petitioner/accused submitted that accused had appeared before the I.O. in compliance of the direction of this Court. It is also submitted that accused is innocent and falsely implicated in the case. It is also submitted that accused will not evade the trial, if any. Learned Counsel for the accused further submits accused shall abide by any condition imposed upon him if bail is granted.

I have considered the submission of learned counsel for the accused.

On 21.01.2022, the petitioner/accused was granted interim bail with condition that he shall appear before the I.O. and cooperate in the investigation. Record reveals that the accused has appeared before the I.O. in compliance of order dated 21.01.2022. Considering the nature of the allegation and charges and also the materials collected by the I.O., **the order dated 21.01.2022 granting interim bail to accused Md. Masir Ahmed is hereby made absolute under the same terms and conditions.**

Copy to CJM
4-06/22
22/02/22

UD returned with
copy of order
4-07/2022
22/02/22

Send back the case diary along with a copy of this order to Dibrugarh P.S. for information and record.

Accordingly, the anticipatory bail petition is disposed of.

A free copy be provided to the learned counsel for the accused Sri Masir Ahmed under the certification/signature of Bench Assistant.

Addl. Sessions Judge (F.T.C.)
Addl. Sess. Judge (FTC)
Dibrugarh